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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(OS) 131/2023

SHYAM JAJU & ANR.

.....Plaintiff

Through: Ms. Samapika Biswal & Mr. Aman  
Kumar Yadav, Advs. (E-mail ID:  
[samapikabiswal91@gmail.com](mailto:samapikabiswal91@gmail.com) &  
Mob. No. 9406951592).

versus

SAURABH BHARDWAJ & ORS.

.....Defendant

Through: Mr. Rishikesh Kumar, Ms. Sheenu  
Priya, Mr. Sudhir Kumar Shukla,  
Mr. Muhammad Zaid, Ms. Roshni  
Haldhar & Mr. Sudhir, Advocates  
for D-2 to 4 (E-mail address :  
[officeofadvrshikeshkumar@gmail.com](mailto:officeofadvrshikeshkumar@gmail.com)  
& Mob. No. 9911483629).

Mr. Shloka N., Advocate for D-5  
(through VC).

Mr. Sauhard Alung, Adv. for D-6.

Mr. Shyamal Anand, Mr. Vishesh  
Sharma & Mr. Akhil Shandilya,  
Advs. for D-7 (through VC).

Mr. Rishi K. Awasthi, Mr. Piyush  
Vatsa & Mr. Avinash Ankit, Advs.  
for D-12 (through VC).

Mr. Angad Singh & Mr. Ankush  
Bhardwas, Advs. for D-16.

**CORAM:**  
**JOINT REGISTRAR (JUDICIAL) SH. DEVENDER**  
**KUMAR GARG (DHJS)**

**ORDER**  
**31.07.2023**

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**CS(OS) 131/2023;**

**I.A. No. 9675/2023 (by defendant no.12 u/O I Rule 10 r/w Section 151 CPC for striking off its name from array of parties);**

**I.A. No. 9695/2023 (by defendant no.10 u/O I Rule 10 r/w Section 151 of CPC seeking direction for striking out its name from array of parties);**

**I.A. No. 3786/2023 (by plaintiff u/O XXXIX Rules 1 & 2 of CPC) &**

**I.A. No. 3788/2023 (by plaintiff u/O II Rule 2 r/w Section 151 of CPC)**

1. It is submitted that matter and captioned IAs are coming up for hearing before undersigned on 11.10.2023.

**I.A. No. 12620/2023 (by defendant no.5 under Chapter XIX Rule 7(C) of Delhi High Court (Original Side) Rules, 2018 seeking exemption from filing apostilled copies of affidavit)**

1. Today the captioned IA is listed for consideration.
2. Heard. Not opposed.
3. Subject to defendant no.5 filing apostilled copies of the affidavit within six weeks from today, exemption is allowed to file notarized affidavits in support of his pleadings, for the present.
4. The captioned IA stands disposed off accordingly.

**I.A. No. 12614/2023 (by defendant no.5 u/O VIII Rule 1 CPC for extension of time in filing written statement)**

1. Ld. Counsel for plaintiff accepts notice of the captioned IA and submits that he does not wish to file any reply to the captioned IA and he has no objection if the same is allowed.
2. Heard. For the reasons stated in the application and in view of the above submissions, delay in filing written



statement alongwith affidavit of admission/denial of documents on behalf of the defendant no.1 is condoned and the same be taken on record, if complete in other aspects.

3. The captioned IA stands disposed off accordingly.

**DEVENDER KUMAR GARG (DHJS)  
JOINT REGISTRAR (JUDICIAL)**

**JULY 31, 2023/v**

*Click here to check corrigendum, if any*